

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

&

THE HONOURABLE MRS. JUSTICE M.R. ANITHA

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

W.P.(CrL.).101/2020

Petitioner

Tomy P.C., aged 53 years, S/o. P.D. Chacko,
Padanamakkal House,
Edakunnam P.O.,
Kottayam District – 686512.

By Advocate Johnson Mathew Manayani
Benhur Joseph Manayani and
Jeevan Mathew Manayani

Respondents

1. Hakkim, S/o. Ashraf, aged around 23 years,
Thaiparambil House, Parathodu P.O., Parathodu,
Kottayam District – 686 512, mobile 9633706024.

2. The Sub Inspector of Police,
Kanjirapally Police Station,
Kanjirapalli P.O., Kottayam – 686 507.

3. The District Police Chief,
Collectorate, Collectorate P.O.,
Kottayam District – 686 002.

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4. The State Police Chief, Vellayambalam,
Thiruvananthapuram – 695 001.

5. State of Kerala rep by its, Home Secretary,
Secretariate, Thiruvananthapuram – 695 001.

THIS WRIT PETITION (CRL). HAVING COME UP FOR ADMISSION ON 12.5.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

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ORDER

Anu Sivaraman, J.

It is submitted by learned counsel for the respondent as well as the learned Public Prosecutor that the detenue is presently in the custody of the first respondent in this W.P(Crl.) and that the detenue had gone with the first respondent on her volition. This submission is recorded.

Post on 22.5.2020.

ANU SIVARAMAN, JUDGE

M.R. ANITHA, JUDGE

sou.

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